Order

Dated, the 6th May, 2019

Subject: Guidelines for collection of Used Cooking Oil (UCO) by Biodiesel Manufacturers from Food Business Operators through their authorized collection agencies.

Reference order of No. 1-2/Std's/O&F/Notification n(II)/FSSAI-2018 dated 30th January 2019 conveying the directions that the Food Business Operators whose consumption of edible oils for frying was more than 50 litres per day would maintain the usage records and would dispose used cooking oil to agencies authorised by the Food Safety and Standards Authority of India or Commissioner of Food Safety of States/UTs from time to time. This order was directed to be effective with effect from 01.03.2019. Subsequently, this time line was extended for three months which is effective from 01.06.2019 vide order dated 28.02.2019.

2. Meanwhile an expert committee was constituted by FSSAI to devise a mechanism for enrolment of Biodiesel Manufacturers for collection of UCO. The Expert Committee had discussions and consultations with stakeholders including State Bio Fuel Boards, Bio Diesel Manufacturers etc. Based on the recommendations of the expert committee, the guidelines have been framed for collection of Used Cooking Oil (UCO) by Bio Diesel Manufacturers from Food Business Operators through their authorized collection agencies. The guidelines are enclosed.

3. This issues with the approval of the Competent Authority.

Encls: as above.

Joint Director (Regulatory Compliance)

(Parveen Vargara)

To

1. All Food Safety Commissioner
2. All Food Business Operators
3. All Central Designated Offices of FSSAI

Copy for information to:

1. PPS to Chairperson, FSSAI
2. PS TO CEO, FSSAI
3. All Divisional Heads, FSSAI
Guidelines for Collection of Used Cooking Oil from Food Business Operators by Biodiesel Manufacturers

1. The Biodiesel Manufacturers using Used Cooking Oil (UCO) as feedstock to manufacture Biodiesel and registered with any of the State/UTs as per clause (xiv) of the Gazette Notification dated 30th April, 2019 Vide No.- P-13039 (18)/1/2018-CC (P-26625) “Guidelines for sale of Biodiesel for blending with high speed diesel for transportation purposes-2019” issued by Ministry of Petroleum and Natural Gas, shall be deemed enrolled under RURO Initiative and approved to collect UCO from Food Business Operators (FBOs).

2. Meanwhile, till the mechanism of registration of Biodiesel Manufacturers is devised at State/UTs level as notified by Ministry of Petroleum and Natural Gas, the Biodiesel Manufacturers may enrol themselves with FSSAI for collection of UCO from FBOs. For this purpose, they shall submit the following documents to FSSAI-

   a) License issued by Department of Industries and Commerce/District Industry Centre (DIC).
   b) Annual return for previous financial year
   c) An affidavit stating that the company is using UCO to manufacture Biodiesel.

This provisional enrolment will be valid till the registration mechanism in States/UTs gets devised as per directions of Ministry of Petroleum and Natural Gas.

3. The aforementioned documents viz. DIC License, Annual Return and Affidavit shall be submitted by Biodiesel Manufacturer to Regulatory Compliance Division, FSSAI with a copy to State FDA/State Biofuel or Bioenergy Boards.

4. The Biodiesel Manufacturers shall authorize the collection agencies/aggregators for collection of UCO. It will be the responsibility of the Biodiesel Manufacturers to ensure that the UCO collected by such agencies does not go back into food value chain and is used for manufacture of biodiesel only.

5. The Biodiesel manufacturer would issue a Certificate to collection agencies/aggregators authorizing them to collect UCO with a copy to state FDA and FSSAI.

6. A directory of such agencies will be maintained by FSSAI which will be available on FSSAI website.

7. The collection agencies may be enrolled with more than one Biodiesel Manufacturers.

8. The Collection agencies/aggregators will be required to carry a copy of the enrolment letter issued by FSSAI to Biodiesel Manufacturer and a copy of certificate
issued by the Biodiesel Manufacturer authorizing them to collect UCO and present the same to the FBO while collecting used cooking oil.

9. Quarterly returns shall be submitted by the biodiesel manufacturers to Regulatory Compliance Division, FSSAI with a copy to State FDA/State Biofuel or Bioenergy Boards so as to enable them to keep record and monitor their progress. The report shall have information regarding the quantity of UCO collected, date of collection, details of FBO from which UCO is collected, and quantity of biodiesel produced from UCO, name of collection agencies/aggregators and any other relevant information.

10. Once the biodiesel manufacturers are registered under States/UTs level as notified by Ministry of Petroleum and Natural Gas, they will not be required to enroll themselves with FSSAI. However, the Biodiesel manufacturers shall submit a copy of collection agencies/aggregator’s Certificate authorizing them to collect UCO to State FDA and FSSAI so as to maintain the directory of collection agencies/aggregators.